

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

OA.NO. 386/97

MONDAY, THIS THE 17TH DAY OF MARCH, 1997.

CORAM :

HON'BLE MR A V HARIDASAN, VICE CHAIRMAN

HON'BLE MR K RAMAMOORTHY, ADMINISTRATIVE MEMBER

V S Kusala Kumar
Casual Mazdoor
Department of Posts
Thiruvananthapuram
Medical College P.O.

.. Applicant

By Advocate Mr G Sasidharan Chempazhanthiyil

Vs

1. Sub Postmaster
Thiruvananthapuram Medical College P.O.
Thiruvananthapuram

2. Senior Superintendent of Post Offices
North Division
Thiruvananthapuram

3. Chief Postmaster General
Kerala Circle
Thiruvananthapuram

.. Respondents

By Advocate Mr K S Bahuleyan for Mr TPM Ibrahim Khan, SCGSC.

The application having been heard on 17.3.1997, the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR A V HARIDASAN, VICE CHAIRMAN

Applicant who is a Casual Mazdoor under the first respondent for the last 12 years is aggrieved by the fact that he has not been granted temporary status in accordance with the scheme.

2. His representation claiming grant of temporary status with effect from the relevant date dated 15.12.1996 is still pending before the respondents. The applicant has filed this application praying that he may be declared that he is

entitled to be conferred with temporary status and direct the 2nd respondent to do so.

3. When the application came up for hearing, learned counsel for respondents submitted that the respondents would consider the case of the applicant put forth in his representation dated 15.12.1996, and pass a speaking order within a reasonable time. Learned counsel for applicant stated that the applicant would be satisfied if the application is disposed of with appropriate directions to respondents in this regard.

4. In the light of the above submissions made by the learned counsel on either side at the Bar the application is disposed of directing 2nd respondent to consider the representation made by the applicant on 15.12.1996 (A-5) in the light of the scheme, rules and instructions in that regard and to give him a speaking order within a period of two months from the date of receipt of the copy of this order. No costs.

Dated, the 17th March, 1997.



K RAMAMOORTHY
ADMINISTRATIVE MEMBER



A V HARIDASAN
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A5: True copy of the representation dated 15.12.1996 submitted by the applicant to the 2nd respondent.

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